



2026:AHC:35314

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6293 of 2026

Rajesh Maddhesiya

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Petitioner has preferred the present writ petition, inter alia, for the following reliefs:-

"1. Issue a writ, order or direction in the nature of Mandamus directing the respondent authorities to consider and decide the representations of petitioner dated 06.02.2026 within stipulated period as prescribed by this Hon'ble Court.

(II). Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent authorities to take appropriate action against the illegal act of respondent no.4 and remove the illegal encroachment over the Arazi No.757-A area 0.0490 hectare situated at Village Karahan, Pergana and Tehsil Mohammadabad Gohna, District Mau."

2. It is argued that in this regard, representation has already been submitted by the petitioner before the respondent no.2 namely District Magistrate, Mau on 06.02.2026 but till date no decision has been taken in the matter, hence, the present writ petition.

3. On the other hand, it is argued by the learned Standing Counsel appearing on behalf of the Respondent Nos.1 to 3 that the Respondent No.3 will take a decision on the aforesaid representation expeditiously.

5. I have considered the arguments advanced by the learned counsel for the parties and perused the record.

6. In the facts and circumstances of the case and with the consent of the counsel for the parties, the present writ petition is **disposed of** finally permitting the petitioner to move a fresh representation annexing the copy of representation dated 06.02.2026 before the Respondent No.3, Sub Divisional Officer, Tehsil Mohammadabad Gohna, District Mau within a period of three weeks from today along-with certified copy of this order. In case any such representation is filed by the petitioner before the respondent no.2 within the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law and pass appropriate order expeditiously and preferably within a period of six weeks from the date of filing of such representation by the petitioner before him.

(Prakash Padia,J.)

February 17, 2026

Mini